

(63)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**NEW BOMBAY BENCH**QxxNox

T. A. No.

3/89

198

DATE OF DECISION 4.7.1991Shri Shankar Ankush

Petitioner

Applicant by Shri D.V.Gangal.

Advocate for the Petitioner(s)

Versus

Dr. Mr. Justice R.D.Tulpule & Ors.

Respondent

Shri J.G.Sawant.

Advocate for the Respondent(s)

CORAMThe Hon'ble Mr. G.Sreedharan Nair, Vice-Chairman,The Hon'ble Mr. M.Y.Priolkar, Member(A).

1. Whether Reporters of local papers may be allowed to see the Judgement? ✓
2. To be referred to the Reporter or not? ✓
3. Whether their Lordships wish to see the fair copy of the Judgement? ✓
4. Whether it needs to be circulated to other Benches of the Tribunal? ✓

(G.SREEDHARAN NAIR)
VICE-CHAIRMAN.

(14)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY.

Transferred Application No.3/89.

Shri Shankar Ankush.

... Applicant.

V/s.

Dr. Mr. Justice R.D.Tulpule,
Presiding Officer,
Central Government Labour Court,
For, Bombay.

... Respondents.

Coram: Hon'ble Vice-Chairman, Shri G.Sreedharan Nair,
Hon'ble Member(A), Shri M.Y.Priolkar.

Appearances:-

Applicant by Mr.D.V.Gangal.
Respondents by Mr.J.G.Sawant.

Oral Judgment:-

(Per Shri G.Sreedharan Nair, Vice-Chairman) Dated: 4.7.1991.

This relates to Writ Petition No.1491/85 on the file of High Court of Bombay which has been received by transfer. It is seen from the proceedings that rule was issued by the High Court limiting the relief in respect of the wages for the period from 1.1.1976 to 21.9.1977. In paragraph 5 of the reply filed on behalf of the Respondents 2 and 3 it is stated that in February, 1988 the wages and allowances for the said period amounting to Rs.8,155.65 has been paid to the applicant. As such there is nothing surviving to be pursued in this application. Further, it was submitted by the counsel of the applicant that in view of the payment of the enhanced pay, the pension of the applicant also has been revised. As we ~~have not ceased of~~ are concerned with the retirement benefits payable to the applicant we do not express ourselves on that issue.

2. The application is closed.

M.Y.PRIOLKAR
MEMBER (A)

G.SREEDHARAN NAIR
VICE-CHAIRMAN